

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 44
TO BE ANSWERED ON THE 2ND FEBRUARY, 2021

ADJUDICATION OF DISPUTES UNDER NEW FARM LAWS

44. SHRI T.N. PRATHAPAN:
SHRI K. MURALEEDHARAN:
SHRI UTTAM KUMAR REDDY NALAMADA:
SHRI VINCENT H. PALA:
SHRI SAPTAGIRI SANKAR ULAKA:
SHRI ANTO ANTONY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the reasons due to which the Government has barred civil courts from adjudicating disputes under the Farmers' Produce Trade and Commerce (Promotion & Facilitation) Act 2020 and the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act 2020 and transferred the same to executive officers;
- (b) whether the aforementioned executive officers including Sub Divisional Magistrates and Collectors are equipped to adjudicate on contentious legal and contractual disputes emanating from these legislations;and
- (c) if so, the details thereof including the justification of the same?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): In order to resolve the disputes relating to Farm Acts under Farmers' Produce Trade and Commerce (Promotion & Facilitation) Act 2020, and Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act 2020, a quick and cost effective dispute resolution mechanism is prescribed for the farmers at sub-division level through conciliation board and further by Sub-Divisional Authority and District Collector.

(b) & (c): The executive officers at Sub Divisional level and District Collectors perform the functions relating to land revenue including maintaining land records and resolving the disputes relating to crops and land. Thus, they have field experiences relating to agriculture & land disputes as well as judicial. In view of the above, they are more equipped to adjudicate on contentious legal and contractual disputes emanating from these Farm Legislations.
